

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>xxx10xxx26x</p> <p>It is submitted by Shri Akhaya Mishra that the department has selected the applicant as Sorting Assistant and that the department has also decided to send him/training along with others including Respondents 4 and 5. Petitioner's counsel Shri S.K.Padhi agrees that the grievance of the applicant in this petition has been met. Shri Akhaya Mishra has drawn my attention to Order No.1 dated 11.12.1995, wherein ad interim, it is directed that the Respondents 4 and 5 who had secured less number of marks than the petitioner, shall not be sent for training which according to the petitioner is scheduled to be commenced in the month of January, 1996. Now that the applicant has been selected along with Respondents 4 and 5 and as all the three of them are proposed to be sent for training, there is no justification to continue the ad interim stay. The same is vacated.</p> <p>As the grievance of the applicant has been met the application has become infructuous and is accordingly dismissed as not pressed. Misc. Application 293/96 is disposed of accordingly modifying the order dated 11.12.1995.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p><i>Shriayash</i> MEMBER (ADMINISTRATIVE)</p>	<p>Stay continues.</p> <p>Notice before Admn. were sent. Ad form R-2, 3 & 5 have been retnd.</p> <p>For order Admn. Pl.</p> <p><i>Bd</i> 21.1.96</p> <p>Bench</p> <p>OR. NO. 1 may be</p> <p>M. P. 293/96 is a</p> <p>Petition for modi</p> <p>fication of order</p> <p>dated 11.12.95 at</p> <p>Al-A, Second</p> <p>Copy filed and</p> <p>Copy served.</p> <p>Counter by R-4</p> <p>Filed, copy not</p> <p>served</p> <p>For order,</p> <p>9.4.96</p> <p>Free copy of order</p> <p>of 10.4.96 may be</p> <p>given to the counsel</p> <p>for both sides.</p> <p><i>Shriayash</i></p> <p>M. P. 16.04.96</p> <p>Received copy of</p> <p>the order</p> <p>16.04.96</p>
2	10.4.96		